

HIGH COURT

Format for Annual Compilation of Data:

Annexure - III

Cases Instituted and Disposed in the year, 2017

Name of the Court	Cases brought forwarded from the previous year (Nos.) (Civil/Criminal)			Freshly instituted cases (Nos.) (Civil/Criminal)			Disposed of cases (Nos.) (Civil/Criminal)			Pending cases (Nos.)		
	Civil	CrL.	(Civ. + CrL.)	Civil	CrL.	(Civ. + CrL.)	Civil	CrL.	(Civ. + CrL.)	Civil	CrL.	(Civ. + CrL.)
HIGH COURT OF SIKKIM	129	41	170	149	81	230	128	62	190	150	60	210

Status of cases in terms of pendency (As on 31.12.2017)

Year	CIVIL CASES PENDING FOR				CRIMINAL CASES PENDING FOR			
	Upto 1Yr.	More than 1 & less than 2 Yrs.	More than 2 Yrs.	More than 5 Yrs.	Upto 1Yr.	More than 1 & less than 2 Yrs.	More than 2 Yrs.	More than 5 Yrs.
2017	97	37	14	02	45	14	01	60

Strength of Judges (As on 31st December)

Sanctioned Strength	Working Strength	Vacancy
03	03	00

Bifurcation of Pending cases (As on 31st March)

Civil		Criminal		(Civ. + CrL.)	(Civ. + CrL.)
Ready (Complete) Matters	Not ready (Incomplete) Matters	Ready (Complete) Matters	Not ready (Incomplete) Matters	Ready (Complete) Matters	Not ready (Incomplete) Matters
62	78	28	32	100	110




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